

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 26/2020-Customs

New Delhi, the 2nd June, 2020

G.S.R..... (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) and sub-section (12) of section 3 of the Customs Tariff Act, 1975 (51 of 1975), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 50/2017-Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 785(E), dated the 30th June, 2017, namely:-

In the said notification,


(a) in the Table, after serial number 21D and the entries relating thereto, the following serial numbers and entries shall be inserted, namely: -

(1)	(2)	(3)	(4)	(5)	(6)
"21E	0713 40 00	Lentils (Mosur)	10%	-	-
21F	0713 40 00	Lentils (Mosur) originating in or exported from United States of America	30%	-	-";

(b) In the first proviso, after clause (d), the following clause shall be inserted, namely: -

“(e) the goods specified against serial numbers 21E and 21F of the said Table after the 31st day of August, 2020.”.

[F. No. 354/368/2017-TRU]


(Gaurav Singh)

Deputy Secretary to the Government of India

Note: The principal notification No.50/2017-Customs, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 785(E), dated the 30th June, 2017 and last amended by notification No. 23/2020-Customs, dated the 14th May, 2020, published *vide* number G.S.R.296(E), dated the 14th May, 2020.